

(84)

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: AT HYDERABAD.

O.A. No. 826/91.

Date of Decision: 15.7.1992

~~Defendents~~

D. Keshava Rao & another

Petitioner.

Shri Vada Rajagopal Reddy

Advocate for  
the Petitioner(s)

Versus

Union of India, Rep. by its Jt. Secretary,

Respondent.

Dept. of Space, Indian Space Research Organisation,  
Anthariksha Bhavan, New BEL Road, Bangalore-560094  
& another

Shri N. Bhaskara Rao, Addl. CEC

Advocate for  
the Respondent  
(s)

CORAM:

THE HON'BLE MR.

R. Balasubramanian : Member(A)

THE HON'BLE MR.

C. J. Roy : Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporters or not ?
3. whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on Columns 1, 2, 4 (To be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

No

*✓*  
HRBS HCJR  
M(A). M(J).

85

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

O.A.No.826/91.

Date of Judgement 15.7.1992

1. D.Keshava Rao  
2. Jitendranath Acharya .. Applicants

Vs.

1. Union of India,  
Rep. by its  
Jt. Secretary,  
Dept.of Space,  
Indian Space Research Orgn.,  
Anthariksha Bhavan,  
New BEL Road,  
Bangalore-560094.

2. The Head  
Personnel & Genl. Admn. Divn.,  
SCF, SHAR Centre,  
Sriharikota-524124,  
Nellore Dt. A.P. .. Respondents

---

Counsel for the Applicants :: Shri Vada Rajagopal Reddy

Counsel for the Respondents:: Shri N.Bhaskara Rao, Addl. CGSC

---

CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri C.J.Roy : Member(J)

I Judgement as per Hon'ble Shri R.Balasubramanian, Member(A) I

---

This application has been filed by Shri D.Keshava Rao & another under section 19 of the Administrative Tribunals Act, 1985 against the Union of India, Rep. by its Jt. Secretary, Dept.of Space, Indian Space Research Organisation, Anthariksha Bhavan, New BEL Road, Bangalore-560094 & another.

2. The Applicant No.1 joined the respondent organisation as Office Clerk-A (OCA for short) on 18.5.79. He was later promoted as Office Clerk-B (OCB for short) but was placed only in the scale of pay of Rs.330-560. The Applicant No.2 joined the respondent organisation as OCA on 24.11.78. He was later promoted as OCB. In between, the period prior to regular promotion was marked by certain adhoc arrangements. Both the applicants asked for the scale of pay of Rs380-640.

They had made representations to the respondents and not getting a favourable reply they have approached this Tribunal with this O.A.

3. The respondents have filed a counter affidavit and oppose the application. A preliminary objection has been taken that the applicants are now working in Balasore Rocket Launching Station which is in Orissa State. The applicants, therefore, do not come under the jurisdiction of this Bench of the Tribunal.

4. We have examined the case. According to Rule 6 of the Central Administrative Tribunal (Procedure) Rules, 1987 an application can be filed with the Bench within whose jurisdiction:

- (i) the applicant is posted at the relevant time, or
- (ii) the cause of action, wholly or in part has arisen.

The impugned memorandum dt. 20.1.87 was issued by the 1st respondent who is at Bangalore. As such, the applicants cannot file this application at the Hyderabad Bench. We, therefore, dismiss the application on this technical ground that this is not within the jurisdiction of the Hyderabad Bench. The applicants are, however, at liberty to move the appropriate Bench in this matter. There is no order as to costs.

R. Balasubramanian  
( R. Balasubramanian )  
Member(A).

*retd*  
( C.J. Roy )  
Member(J).

Dated: 15<sup>th</sup> July, 1992.

*8/7/92*  
Deputy Registrar (J)

To

1. The Joint Secretary, Dept. of Space, Union of India, Indian Space Research Orgn., Anthariksha Bhavan, New BEL Road, Bangalore-094.
2. The Head, Personnel & General Administration Division, SCF, SHAR Centre, Sriharikota-524124, Nellore Dist. A.P.
3. One copy to Mr. Vada Rajagopal Reddy, Advocate, No.1, Law Chambers, High Court of A.P. Hyd. B
4. One copy to Mr. Naram Bhaskar Rao, Addl. CGSC.CAT.Hyd.
5. One spare copy.

pvm

*Relevant 12-1-92*

*SP  
15/7/92*

TYPED BY

③ COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.

THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY : MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 15-7-1992

ORDER / JUDGMENT

F.A. / C.A. / M.A. NO.

O.A. No. 826 (9)

T.A. No. (W.P. No. )

Admitted and interim directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.

pvm.

